

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 21/MP/2017
Alongwith
IA No. 9/2017**

Subject : Petition for relinquishment of 1100 MW of Long Term Access agreed under the Bulk Power Transmission Agreement dated 24.02.2010 under Regulation 18 read with Regulation 32 of Central Electricity Regulatory commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009, of the subject Transmission Lines by the ESSAR Power Jharkhand Limited (3X600 MW) Thermal Power Plant, Chandwa Tehsil, District Latehar in the State of Jharkhand (Interlocutory application seeking interim relief moved by the Petitioner)

Petitioner : Essar Power (Jharkhand) Limited (EP(J)L)

Respondents : Power Grid Corporation of India Limited (PGCIL) & Ors.

Date of Hearing : 12.3.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I.S. Jha, Member

Parties present : Ms. Suparna Srivastava, Advocate, PGCIL
Ms. Nehul Sharma, Advocate, PGCIL
Ms. Jyoti Prasad, PGCIL

Record of Proceedings

Though order in the IA was reserved on 5.11.2019, the same has been listed for hearing, since the Petition could not be disposed of prior to one Member of this Commission demitting office.

2. None was present on behalf of the Petitioner despite notice.
3. Learned counsel for PGCIL submitted that submissions already filed may be considered.
4. After hearing the learned counsel for PGCIL, order in the matter was reserved

By order of the Commission
Sd/-
(T.D. Pant)
Deputy Chief (Legal)

